

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH & FAMILY WELFARE**

**RAJYA SABHA
UNSTARRED QUESTION NO.1528
TO BE ANSWERED ON 14TH MARCH, 2023**

“ONE NATION, ONE POLICY” ON ORGAN DONATION AND TRANSPLANTATION

1528. #SHRI NARHARI AMIN:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether Government has implemented the “One Nation, One Policy” for Organ Donation and Transplantation;
- (b) the details of the difference between the previous rules and the new policy; and
- (c) the benefits of this policy to organ donors and organ recipients, the details thereof?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY
WELFARE
(DR. BHARATI PRAVIN PAWAR)**

(a) to (c): Government has enacted Transplantation of Human Organs and Tissues Act 1994 and notified Transplantation of Human Organs and Tissues Rules 2014. The aforesaid Act and Rules provide for a broad uniform Policy for Organ Donation and Transplantation in the country. The Act and Rules are applicable in all Union territories and have been adopted by all States under article 252 (1) except the States of Andhra Pradesh, Telangana, Uttarakhand, Karnataka, Meghalaya and Tripura.

The Government of India is working with the aim of “One Nation, One Policy” for Organ Donation and Transplantation in consultation with the states. In this regard, it has been decided to remove the requirement of domicile of the state for registration of patients requiring organ transplantation from deceased donor. Now such patients will be able to go to any state of the country and register themselves for organ transplantation. As per the new government guidelines, the upper age limit of 65 years for eligibility for registration to receive deceased donor organ has been removed. Now, a person of any age can register for receiving deceased donor organ.
